

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

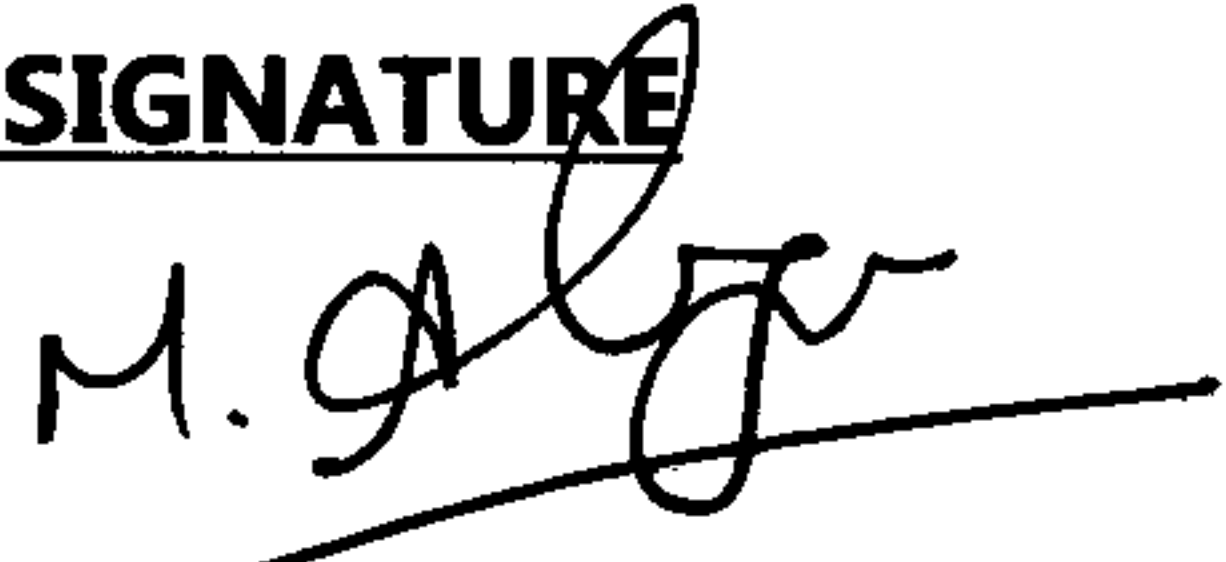
C.P. (I.B) No. 558/7/NCLT/AHM/2019

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**
Hon'ble Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.09.2019**

Name of the Company: State Bank of India
V/s.
Atrium Infoconn Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	M. A. GOGIA IB B. M. KSHAMA SHETH	ADVOCATE	APPLICANT	
2.				

ORDER

The Petitioner is represented through learned counsel.

The Petitioner filed withdrawal pursis in view of the admission in CP(IB) 181/2019 filed against the same Corporate Debtor. As such, the instant Petition i.e. CP(IB) No. 558/2019 filed under section 7 become infructuous.

The permission is granted.

Accordingly, CP(IB) 558/2019 is dismissed as withdrawn.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 03rd day of September, 2019


MANORAMA KUMARI
MEMBER JUDICIAL